

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 279 OF 2015 &
IA NO. 871 OF 2018

Dated: 13th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Aryan Coal Beneficiation Pvt. Ltd. Appellant(s)
Versus
Gujarat Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Jyotsna Khatri

Counsel for the Respondent(s) : Mr. C. K. Rai for R-1

Mr. M. G. Ramachandran
Mr. Anand K. Ganesan for R-2

Mr. Jitender Kumar for R-4

ORDER

Learned counsel, Ms. Jyotsna Khatri appearing for the Appellant submits that due to personal inconvenience of the main arguing counsel, Mr. Matrugupta Mishra, the matter may kindly be adjourned.

Submission made by the learned counsel for the Appellant, as stated above, is placed on record.

List the matter on **29-8-2018** as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member
tpd/vg

(Justice N. K. Patil)
Judicial Member